

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 639 of 2019

IN THE MATTER OF:

TDT Copper Ltd.

...Appellant

Versus

Dena Bank

...Respondent

Present:

For Appellant :

**Mr. Saurabh Kalia, Mr. Ankur Garg, Mr. Rohit Goel,
Mr. Siddharth Sharma and Ms. Charu Tyagi,
Advocates**

O R D E R

01.07.2019 Admittedly, 'Dena Bank' (Financial Creditor), who filed the application u/s 7 of the 'I&B Code', has merged with the 'Bank of Baroda', which has been brought to the notice of the Adjudicating Authority (National Company Law Tribunal), New Delhi Bench. On its request, the prayer for substituting the name of 'Bank of Baroda' as applicant in place of 'Dena Bank' has been allowed by the Adjudicating Authority. We are not inclined to interfere with the impugned order dated 15th May, 2019 and we expect the Adjudicating Authority will pass appropriate order on the application filed u/s 7 after hearing the parties on an early date.

The appeal stands disposed of with aforesaid observations.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc